

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. Archit Builders Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s.ARCHIT BUILDERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10 June 1998
3.	Authority under which corporate debtor is incorporated / registered	RoC, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201TN1998PTC040643
5.	Address of the registered office and principal office (if any) of corporate debtor	Tamarai No.43, School Street, Koyambedu, Chennai CHENNAI TN 600107 IN
6.	Insolvency commencement date in respect of corporate debtor	13-07-2022
7.	Estimated date of closure of insolvency resolution process	09-01-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dr. CA MADURAI SUNDARAM SANKAR, IBBI/PA-001/IP-P00770/2017-2018/11315
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A 1206 S&S SARVAM, 200 FEET PALLAVARAM - THURAIPAKKAM RADIAL ROAD, PALLIKARANAI, CHENNAI-600100 m.s.sankar@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Dr. CA M.S.SANKAR, SHOP No.332, PLAZA CENTRE, 129, CATHEDRAL GARDEN ROAD, CHENNAI 600006. TN IN architirp@gmail.com
11.	Last date for submission of claims	27-07-2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NIL 2.NIL 3.NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Do not arise

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Archit Builders Private Limited on 13 JULY 2022. Vide CP(IB)/9(CHE)/2021 dated 13-07-2022.


Dr. M.S. SANKAR
IBBI/PA-001/IP-
P00770/2017-2018/
11315
CHENNAI 600 100
INSOLVENCY RESOLUTION PROFESSIONAL

The creditors of M/s. Archit Builders Private Limited, are hereby called upon to submit their claims with proof on or before 27th July 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Dr..CA MADURAI SUNDARAM SANKAR
Date and Place: 14-07-2022 CHENNAI

M.S. 14/07/2022
Dr. MADURAI SUNDARAM SANKAR
Insolvency Resolution Professional
Reg. No. IBB/IPA-001/IP-P00770/2017-2018/11315